

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CRIMINAL) Diary No. 24077/2024

(Arising out of impugned final judgment and order dated 06-02-2024 in WP No. 377/2023 06-02-2024 in WP No. 378/2023 passed by the High Court of Judicature at Bombay)

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

CHANDA KOCHHAR & ANR.

Respondent(s)

(IA No.194572/2024-CONDONATION OF DELAY IN FILING and IA No.194573/2024-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

Date : 06-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Tushar Mehta, Solicitor General
Mr. Suryaprakash V Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Tanmay Mehta, Adv.
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Samrat Goswami, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

Issue notice and tag with SLP (Crl) No. 7068/2023, titled
"Central Bureau Of Investigation v. Venugopal Nandlal Dhoot and
Anr."

Notice will be served by all modes, including *dasti*.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR